

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH : PATNA

Registration No. O. A. - 393/96

Date of Order : 4.9.1996.

Suresh Ojha .....

Applicant

Vs.

Union of India & Ors. .....

Respondents

C O R A M

Hon'ble Mr. N. K. Verma, Member(Administrative)

Counsel for the applicant : In person.

Counsel for the respondents : None.

O R D E R

Hon'ble Mr. N. K. Verma, Member(Administrative) :-

Heard Shri Ojha, applicant in person. He has been denied the sanction of LTC claim for the journey made by the applicant from Patna to Panji via Bombay. The Respondent No. 1, Chief Superintendent, of Central Telegraph Office has rejected his claim for the entire journey, even from Patna to Bombay by Train and by Car which was not admissible under the LTC, Rule. He has made further representation before the Director (Finance) who has been disposed of with a direction to the Chief Superintendent, Central Telegraph Office to settle his legitimate claim. In stead of that direction, the Chief Superintendent has not so far

passed any order thereon. In stead of pursuing the matter before the Chief Superintendent, C.T.O. against non compliance of the direction, the applicant rushed before the Tribunal. The O.A. is not maintainable. The O.A. is dismissed at the admission stage itself.

  
( N.K. Verma )  
Member (Administrative)

MPS.